

MILITARY BAZAR AND LIABILITIES OF CAMP-FOLLOWERS ACT 1842

ACT No. XII. OF 1842

(Rep., Act 8 of 1887)

[28th October, 1842.]

Passed by the Hon'ble the President of the Council of India in Council, on the 28th of October, 1842, with the assent of the Right Hon'ble the Governor General of India.

AN Act for the better Regulation of Military Bazars, and defining the liabilities of Camp-followers.

I. It is hereby enacted, that no person residing within the limits of any Military Cantonment and carrying on trade therein, or who shall have been a trader at any Military Cantonment, shall be allowed to recover in any Military Court of Requests for the Native Troops of the East India Company, held within any such Cantonment, any debt contracted in the way of trade, or for the loan of money, within any such Cantonment, by any person subject to the jurisdiction of such Court, unless the person seeking to recover the debt shall at the time of contracting thereof have been registered as a Military Bazarman within any such Cantonment.

II. And it is hereby declared, that all persons serving with any part of the Army and receiving public pay in any capacity, menial Servants, and other Camp-followers of every description, shall be subject to the provisions of Acts No. XI. of 1841 and No. XXVIII. of 1841, in like manner as enlisted Soldiers.
